

**HIGH COURT OF MADHYA PRADESH,**  
**BENCH AT GWALIOR**

**M.Cr.C. No.35726/2020**

( Pradeep Vs. State of Madhya Pradesh )

(1)

**Gwalior, dated : 25.09.2020**

Shri Vishal Singh Bhadoria, Advocate for the applicant.

Smt. Kalpana Parmar, Panel Lawyer for the respondent/State.

In pursuance of the directions issued by the Apex Court and guidelines issued by the High Court of Madhya Pradesh in the wake of COVID-19 outbreak, the matter was taken up through video conferencing while adhering to the norms of social distancing prescribed by the Government.

After arguing for sometime, when this Court was not inclined to grant bail, counsel for the applicant seeks permission to withdraw the first bail application preferred under Section 439 of the Cr.P.C in connection with Crime No.356/2020 registered at Police Station City Kotwali, District Bhind (M.P.) for the offence punishable under Section 379 of IPC.

Accordingly, the instant bail application stands dismissed as withdrawn.

**(S.A.Dharmadhikari)**  
**Judge**

SP